

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.216/2001.

Wednesday, this the 28th day of February, 2001.

CORAM:

HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN

HON'BLE MR T.N.T.NAYAR, ADMINISTRATIVE MEMBER

1. T.Balan,
Deckhand (T-3),
Central Institute of Fisheries
Technology, Matsyapuri P.O.,
Cochin-682 029.

2. Philip Duram,
Senior Carpenter (T-3),
Central Institute of Fisheries
Technology, Matsyapuri P.O.,
Cochin-682 029.

Applicants

(By Advocate Shri P.V. Mohanan)

Vs.

1. The Director General,
Indian Counsel of Agricultural
Research, Krishi Bhavan,
Dr.Rajendra Prasad Road,
New Delhi-110 001.

2. The Director,
Central Institute of Fisheries
Technology, Matsyapuri P.O.,
Cochin-682 029.

Respondents

(By Advocate Shri P.Jacob Varghese)

The application having been heard on 28.2.2001, the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN

The applicants 1 and 2 are Deckhand and Senior Carpenter now in T-3 and their grievance is that they are not being considered for promotion from Grade T-3 to Grade T-4.

taking into account the services rendered by them in T-1 to T-3 and therefore, they have filed this application for the following reliefs.

"i. To declare that the applicants are eligible to be considered for 5 yearly assessment promotion from grade T-3 to T-4 by taking note of the service rendered in the Grade T-I-3 with all consequential benefits.

ii. To direct the respondents to assess the applicants' performance for promotion from grade T-3 to T-4 and promote them with effect from 5/2/2000 with all consequential benefits or in lieu of which to grant advance increment(s) maximum 3 with effect from 5/2/2000.

iii. Any other appropriate order or direction as this Hon'ble Tribunal may deem fit in the interest of justice."

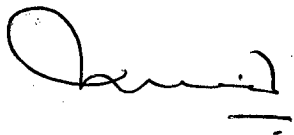
2. When the O.A. came up for hearing, learned counsel agree that the application may now be disposed of allowing the applicants to make a consolidated representation to the 2nd respondent, projecting their grievances and directing the 2nd respondent to dispose of the representation within a reasonable time giving the applicants a speaking order, in the light of the Recruitment Rules (A-1) and other rules, rulings and instructions on the subject including the order A-3 of the Principal Bench of the Tribunal in O.A.2072/97.

3. In the light of the above submission made by the learned counsel, the application is disposed of, without going into the merits of the case, allowing the applicant to make a joint consolidated representation to the 2nd respondent within two weeks and directing the 2nd respondent to consider the said representation if made, in the light of the A-1

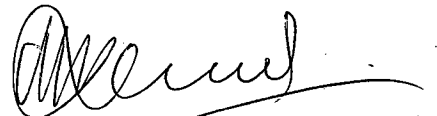
✓

Recruitment Rules and other rules, rulings and instructions on the subject including the decision of the Principal Bench of the Tribunal in O.A.2072/97 and to give the applicants a reasoned order within a period of two months from the date of receipt of the representation. No costs.

Dated the 28th February 2001.



T.N.T. NAYAR
ADMINISTRATIVE MEMBER



A.V. HARIDASAN
VICE CHAIRMAN

rv

List of Annexures referred to in the order:

- A-1: True copy of proceeding No.18-1/97.Estt.IV dated 3.2.2000 issued by 1st respondent.
- A-3: True copy of Order in O.A.No.2072/97 dated 23.10.2000 by the Principal Bench.